

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.2506/2001

(From the judgement and order dated 27/11/2000 in CWP 14368/98
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

A.N. SHARMA

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for exemption from filing c/c of the impugned Judgment
and permission to submit additional document(s))
(For Final Disposal)

Date : 02/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. R.K. Jain, Sr. Adv.,
Mr. Naresh Kaushik, Adv.,
Mr. N.K. Roy, Adv.,
Ms. Shilpa Chohan, Adv.,
Mrs Lalita Kaushik,Adv.

For Respondent (s) Mr. Rajeev Sharma,Adv.
Mr. V.J. Francis,Adv.

Ms. Anjani Aiyagari, Adv.,
Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.
.SP2

Adjourned for three weeks in terms of the letter
circulated by the learned counsel for the respondents.

.SP1

(R.K. Dhawan)
Court Master

(D.D. Jindal)
Assistant Registrar